

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 17
CP(IB) No.185/Chd/Hry/2021
Under Section 94, IBC 2016**

In the matter of:-
Anita Bansal

.....Petitioner

Present through Video Conferencing:

Ms. Niharika Sohal, Advocate for petitioner.

Report has been filed by Mr. Ashwani Sharma, LRA through Registry about the credentials of Mr. Bishwa Ranjan Chatterjee, Proposed IRP. As per the said report, no adverse remark has been found against the said Insolvency Professional in the website of ibbi.gov.in. The report is taken on record. Learned counsel for the applicant is directed to file the compliance affidavit under Section 94(4)&(5) of the Code regarding the eligibility of the petitioner. The same be filed within one week. List on 21.03.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
(Member (Judicial))

March 7, 2022
HM